

ITEM NO.7

COURT NO.7

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).2296/2015

(Arising out of impugned final judgment and order dated 24-12-2014 in WPC No.1989/2014 passed by the High Court Of Delhi At New Delhi)

SH. VIJAY KUMAR DAHIYA & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

WITH SLP(C) No. 7630/2015 (XIV)

(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 1/2015 and IA No.59385/2017-impleading party and IA No.89166/2017-DISCHARGE OF ADVOCATE ON RECORD)

SLP(C) No. 8214/2015 (XIV)

SLP(C) No. 11346/2015 (XIV)

(IA No.89178/2017-DISCHARGE OF ADVOCATE ON RECORD)

SLP(C) No. 11954/2015 (XIV)

(IA No.89172/2017-DISCHARGE OF ADVOCATE ON RECORD)

Date : 24-10-2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Petitioner(s) Mr. Rakesh Mishra, AOR

Dr. Suraj Singh, Adv.
Mr. Brajesh Kumar Singh, AOR
Mr. Amit Pratap Shaunak, Adv.

Dr. K.B. Sounder Rajan, Adv.
Mr. Sudarshan Rajan, AOR
Ms. Shriya Chauhan, Adv.

Mr. Yadav Narender Singh, AOR

For Respondent(s) Mr. Mukul Singh, Adv.
Mr. Raj Bhadhur, Adv.
Mr. Jatin Bhasin, Adv.
For Ms. Sushma Suri, AOR

Mr. Sarfraz Ahmed Siddiqui, Adv.
Mr. Satya Siddiqui, Adv.

Mr. Zaki Kazmi, Adv.
Mr. B.K. Prasad, Adv.

Ms. Vibha Dutta Makhija, Sr. Adv.
Mr. Mohd. Fuzail Khan, Adv.
Ms. Shefali Jain, Adv.
Mr. Prakash Kumar Singh, Adv.
Mr. Anil Kumar Tandale, Adv.
Ms. Disha Viash, Adv.

UPON hearing the counsel the Court made the following
O R D E R

We find no merit in these special leave petitions and the same are dismissed.

However, appointment of any of the petitioners affected by the impugned order, when applies in future, pursuant to any advertisement, the Union of India shall consider age relaxation in their favour as provided under the law.

The applications for discharge of Advocate-on-Record are allowed.

As a sequel to the above, pending interlocutory applications, if any, stand disposed of.

(SANJAY KUMAR-II)
COURT MASTER (SH)

(INDU KUMARI POKHRIYAL)
BRANCH OFFICER